

12.08 hrs.

COMMITTEE ON PETITIONS  
TENTH REPORT

SHRI A. P. SHARMA (Buxar):  
Sir, I beg to present the Tenth Report of the Committee on Petitions.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to make a submission. Months ago I submitted a petition.

MR. SPEAKER: You have got up at the wrong time. This is only presentation of a report. There is a procedure. Why do you take this opportunity? You can write to me, I will send it to the Committee.

SHRI JYOTIRMOY BOSU: I have written two letters to you.

MR. SPEAKER: By merely writing, you are not entitled to raise the matter here.

(Interruptions)

MR. SPEAKER: No, no. I am not permitting anything.

12.10 hrs.

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 26th March, 1973, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:—

- (i) The Andhra Pradesh Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha.

- (ii) The Delhi School Education Bill, 1972 as reported by the Joint Committee.

(3) Discussion and voting on the Demands for Grants under the control of:—

(i) Ministry of Home Affairs.

(ii) Ministry of Industrial Development.

(iii) Department of Science and Technology.

(iv) Ministry of Heavy Industry.

12.11 hrs.

UNTOUCHABILITY (OFFENCES)  
AMENDMENT AND MISCELLANEOUS  
PROVISION BILL

APPOINTMENT OF MEMBER: TO JOINT  
COMMITTEE

SHRI S. M. SIDDAYYA (Chamarajanagar): I move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951, in the vacancy caused by the resignation of Prof. S. Nurul Hasan from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation